Papers laid [3 July, 2019] on the Table 3

- (2) of Section 74 of Employees' Provident Funds Scheme Act, 1952.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 63/17/19]

- (ii) (a) Annual Report and Accounts of the V.V. Giri National Labour Institute (VVGNLI), NOIDA, for the year 2017-18, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 62/17/19]

## MoUs between the Ministry of Civil Aviation and Airports Authority of India and between the Airports Authority of India and Chandigarh International Airport Ltd.

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Memorandum of Understanding between the Ministry of Civil Aviation and the Airports Authority of India, for the year 2019-20.
  - (b) Statement by Government accepting the above Memorandum of Understanding.

[Placed in Library. See No. L.T. 106/17/19]

- (ii) (a) Memorandum of Understanding between the Airports Authority of India and the Chandigarh International Airport Ltd., for the year 2019-20.
  - (b) Statement by Government accepting the above Memorandum of Understanding.

[Placed in Library. See No. L.T. 107/17/19]